

**IN THE COURT OF MS. NIRJA BHATIA, SPL. JUDGE, PC ACT  
(CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

CC/73/2019

CBI vs. M. Ramadoss etc.

**04.08.2020**

**Pr. (On screen):** Sh. Praneeet Sharma, Sr. PP for CBI alongwith IO/Insp. Kuldeep Meena.  
A-1 and A-2 in person alongwith Id. Counsel Sh. Ayush Shrivastava.  
Sh. Jeevesh Mehta, Advocate/Official Liquidator for A-3 Paramount Airways Pvt. Ltd.  
A-4 has expired.  
A-5 and A-6 are absent.  
Sh. Ajit K. Singh, Id. Counsel for A-5 and A-6.

Matter has been taken up through Video Conferencing hosted by Sh. Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

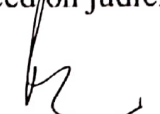
An application seeking exemption from personal appearance is filed on behalf of A-5 (Neeraj Kumar) and A-6 (Chandra Shekhar Tandon). For the reasons stated in the application, A-5 and A-6 are exempted from personal appearance (through VC) for today only.

Sh. Ajit K. Singh, Id. Counsel for A-5 & A-6 <sup>has addressed</sup> ~~contested~~ arguments for about 15 minutes. He however, seeks time for further arguments. Sh. Ayush Shrivastava, Id. Counsel for A-1 and A-2 also seeks time to argue the matter, as the main counsel is not available.

Let the matter accordingly be kept for **22.08.2020**.

A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.

  
(NIRJA BHATIA)

Special Judge (PC Act) CBI-03,  
RADC/New Delhi /04.08.2020

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC  
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

CBI Vs. Seema Mutneja  
CC No. 75/2019

**04.08.2020**

**Pr. (on screen):** Sh. Praneet Sharma, Id. Sr. PP for CBI.  
A-1 Seema Mutneja in person.  
A-2 Mohanjit Singh Mutneja is absent.  
A-3 Gunjit Singh Mutneja in person.  
A-4 Harmendra Singh in person alongwith Id. counsel  
Sh. K.K. Sharma..  
A-5 K.N. Aithal is absent.  
A-6 U.R. Adiga in person alongwith Id. counsel  
Ms.Sunita Sharma.  
A-7 S. Hariharan in person alongwith Ld. Counsel  
Sh.Atul Batra and Sh. Kundan Mishra.  
A-8 Rajnish Kr. Srivastava is absent.  
A-9 Ravi Malhotra is absent.

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Sh.Ashok Kumar, Reader of the court in terms of orders of Hon'ble High  
Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and  
16/DHC/2020 dated 13.06.2020.

Respective applications seeking exemption from personal appearance  
of A-2 Mohanjit Singh Mutneja, A-5 K.N. Aithal, A-8 Rajnish Kr.  
Srivastava and A-9 Ravi Malhotra are filed. For the reasons stated in the

applications, A-2 Mohanjit Singh Mutneja, A-5 K.N. Aithal, A-8 Rajnish Kr. Srivastava and A-9 Ravi Malhotra are exempted from personal appearance through VC for today only.

Ld. counsels for the parties are present and consented for hearing the matter through Video Conferencing.

Arguments in other connected case CBI Vs. Harpreet Fashion Pvt. Ltd. contested for about one and half hour.

Put up with other connected matters on **21.08.2020** for further arguments.

A copy of this order be sent to the computer branch for uploading on the official website.

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**(Nirja Bhatia)**  
**Spl. Judge PC Act (CBI)-03,**  
**RADC, New Delhi/04.08.2020**

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC  
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

**CBI Vs. Gunjit Singh Mutneja  
CC No. 77/2019**

**04.08.2020**

**Pr. (on screen):** Sh. Praneet Sharma, ld. Sr. PP for CBI.  
A-1 Gunjit Singh Mutneja in person.  
A-2 Mohanjit Singh Mutneja is absent.  
A-3 Harmendra Singh in person alongwith ld. counsel  
Sh. K.K. Sharma.  
A-4 K.N. Aithal is absent.  
A-5 U.R. Adiga in person alongwith ld. counsel  
Ms.Sunita Sharma.  
A-6 S. Hariharan in person alongwith Ld. Counsel  
Sh.Atul Batra and Sh. Kundan Mishra.  
A-7 Rajnish Kr. Srivastava is absent.  
A-8 Ravi Malhotra is absent.

Matter has been taken up through Video Conferencing hosted by  
Sh.Ashok Kumar, Reader of the court in terms of orders of Hon'ble High  
Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and  
16/DHC/2020 dated 13.06.2020.

Respective applications seeking exemption from personal appearance  
of A-2 Mohanjit Singh Mutneja, A-4 K.N. Aithal, A-7 Rajnish Kr.  
Srivastava and A-8 Ravi Malhotra are filed. For the reasons stated in the  
applications, A-2 Mohanjit Singh Mutneja, A-4 K.N. Aithal, A-7 Rajnish

*Nirja Bhatia*

CC No. 77/2019

CBI Vs. Gunjit Singh Mutneja

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Kr. Srivastava and A-8 Ravi Malhotra are exempted from personal appearance through VC for today only.

Ld. counsels for the parties are present and consented for hearing the matter through Video Conferencing.

Arguments in other connected case CBI Vs. Harpreet Fashion Pvt. Ltd. contested for about one and half hour.

Put up with other connected matters on **21.08.2020** for further arguments.

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**(Nirja Bhatia)**  
**Spl. Judge PC Act (CBI)-03,**  
**RADC, New Delhi/04.08.2020**

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC  
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

**CBI Vs. Manjeet Footwear Industries Pvt. Ltd.  
CC No. 83/2019**

**04.08.2020**

**Pr. (on screen):** Sh. Praneet Sharma, Id. Sr. PP for CBI.  
A-1 Manjeet Footwear Industries Pvt. Ltd. (through its  
Director Mohanjit Singh Mutneja) is absent.  
A-2 Mohanjit Singh Mutneja is absent.  
A-3 Gunjit Singh Mutneja in person.  
A-4 Harmendra Singh in person alongwith Id. counsel  
Sh. K.K. Sharma.  
A-5 K.N. Aithal is absent.  
A-6 U.R. Adiga in person alongwith Id. counsel  
Ms.Sunita Sharma.  
A-7 S. Hariharan in person alongwith Id. Counsel  
Sh.Atul Batra and Sh. Kundan Mishra.  
A-8 Rajnish Kr. Srivastava is absent.  
A-9 Ravi Malhotra is absent.

Matter has been taken up through Video Conferencing hosted by  
Sh.Ashok Kumar, Reader of the court in terms of orders of Hon'ble High  
Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and  
16/DHC/2020 dated 13.06.2020.

Respective applications seeking exemption from personal appearance  
of A-1 Manjeet Footwear Industries Pvt. Ltd. (through its Director Mohanjit  
Singh Mutneja), A-2 Mohanjit Singh Mutneja, A-5 K.N. Aithal, A-8

 CC No. 83/2019

CBI Vs. Manjeet Footwear Industries

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Rajnish Kr. Srivastava and A-9 Ravi Malhotra are filed. For the reasons stated in the applications, A-1 Manjeet Footwear Industries Pvt. Ltd. (through its Director Mohanjit Singh Mutneja), A-2 Mohanjit Singh Mutneja, A-5 K.N. Aithal, A-8 Rajnish Kr. Srivastava and A-9 Ravi Malhotra are exempted from personal appearance through VC for today only.

Ld. counsels for the parties are present and consented for hearing the matter through Video Conferencing.

Arguments in other connected case CBI Vs. Harpreet Fashion Pvt. Ltd. contested for about one and half hour.

Put up with other connected matters on **21.08.2020** for further arguments.

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**(Nirja Bhatia)**  
**Spl. Judge PC Act (CBI)-03,**  
**RADC, New Delhi/04.08.2020**

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC  
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

CBI Vs. Harpreet Fashion Pvt. Ltd.  
CC No. 80/2019

**04.08.2020**

**Pr. (on screen):** Sh. Praneet Sharma, Id. Sr. PP for CBI.  
A-1 Harpreet Fashion Pvt. Ltd. (through its Director Smt. Harpreet Kaur) is absent.  
A-2 Mohanjit Singh Mutneja is absent.  
A-3 Gunjit Singh Mutneja in person  
A-4 Ms. Harpreet Kaur is absent.  
A-5 Harmendra Singh in person alongwith Id. counsel Sh. K.K. Sharma.  
A-6 Ram Kumar Aggarwal alongwith Id.counsels Sh.M.K. Gupta and Sh. Vijay Kumar.  
A-7 Darwan Singh Mehta is absent.  
A-8 T.G. Purshothaman alongwith Id. counsels Sh. Shri Singh and Sh. Saransh Gupta.  
A-9 C.T. Rama Kumar in person alongwith Id. counsel Sh. Manoj V. Jorge.

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Respective applications seeking exemption from personal appearance of A-1 Harpreet Fashion Pvt. Ltd. (through its Director Smt. Harpreet Kaur), A-2 Mohanjit Singh Mutneja and A-4 Harpreet Kaur are filed. For the reasons stated in the applications, A-1 Harpreet Fashion Pvt. Ltd.

 CC No. 80/2019

CBI Vs. Harpreet Fashion Pvt. Ltd.

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(through its Director Smt. Harpreet Kaur), A-2 Mohanjit Singh Mutneja and A-4 Harpreet Kaur are exempted from personal appearance through VC for today only.

Neither A-7 Darwan Singh Mehta nor his counsel is present. However, on the oral request made by co-accused for exemption from personal appearance of A-7, A-7 Darwan Singh Mehta is exempted from personal appearance through VC for today only.

Ld. counsels for the parties are present and consented for hearing the matter through Video Conferencing.

Sh. M.K. Gupta and Sh. Vijay Kumar, Ld. counsels for A-6 Raman Kumar Aggarwal; Sh. Shri Singh, ld. counsel for A-8 T.G. Purshothaman; and, Sh. Manoj V. Jorge, ld. counsel for A-9 C.T. Rama Kumar contested their arguments for about one and half hour. They however, seek time for further arguments. They also submit that respective written arguments have already been filed. Ld. counsels are directed to provide scanned copy of their arguments.

Put up for further arguments on **21.08.2020**.

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(Nirja Bhatia)  
Spl. Judge PC Act (CBI)-03,  
RADC, New Delhi/04.08.2020